

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.106
IB- 446/ (ND)/2020

IN THE MATTER OF:

Yasir Iqbal

Vs.

Mettalicz Media (P) Ltd

....OPERATIONAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 16.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:


For the Applicant :


For the Respondent :

ORDER

Heard the submissions made by the Proxy Counsel for the Operational Creditor. The Proxy Counsel has submitted that the Corporate Debtor is already set Ex-Parte.

Post the matter on 31.8.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit